(Amendment) Rules, 1966, published in Notification No. G.S.R. 523 in Gazette of India dated the 9th April, 1966, under sub-section (3) of section 38 of the Indian Electricty Act, 1910. [Placed in Library. See No. LT-6225/

12.04 hrs.

RELEASE OF MEMBERS

(Sarvashri Venkaiah and Narayanaswamy)

Mr. Speaker: I have to inform the House that I have received the following letter, dated the 29th April, 1966, from the Superintendent, Central Jail. Hyderabad:

"I have the honour to inform you that Sarvashri Kolla Venkaiah and Madala Narayana Swamy, Members, Lok Sabha were released from detention on the 28th April, 1966."

Shri Nath Pai (Rajapur): When was the intimation received?

Mr. Speaker: It was received day before yesterday.

Shri Hari Vishnu Kamath (Hoshangabad): Why so late?

Mr. Speaker: I shall look into it.

Shri Hari Vishnu Kamath: This is not the first case.

Shri Nath Pai: They were released on the 28th April.

Mr Speaker: I shall look into it.

12.05 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
EIGHTY-EIGHTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I present the Eighty-eighth Report of the Committee on Private Members' Bills and Resolutions. 12.05-1/4 hrs.

PUBLIC ACCOUNTS · COMMITTEE
FIFTY-SECOND REPORT

Shri Morarka (Jhujhunu): I present the Fifty-second Report of the Public Accounts Committee on Action taken by Government on the Recommendations of the Committee contained in their 27th, 28th, 29th, 31st, 33rd, 34th, 35th, 36th, 38th, 39th and 40th Reports relating to Civil, Defence and Finance Accounts and Revenue Receipts as well as a Review of Action taken by Government on Recommendations made by the Committee from time to time.

12.05-1/2 hrs.

RE. EXPLOSION IN BHUSAVAL GOODS YARD

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): I lay on the Table a statement regarding explosion in Bhusaval Down Goods Yard of Central Railway on 2nd May, 1966. [Placed in Library. See No. LT-6218/66].

12.05-3 hrs.

SUSPENSION OF RULE 219

Application of Gullotine for Disposal of Bill

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): I beg to move:

"That rule 219(2) of the Rules of Procedure and Conduct of Business in Lok Sabha, in its application to the Finance Bill, 1966, in so far as it relates to the hour at which every question necessary to dispose of the Bill has to be put, be suspended."

Mr. Speaker: According to the rule, the guillotine has to be applied at five o'clock. I am extending it by one hour.

Shri Hari Vishnu 'Kamath angabad): You are extending the time and not curtailing it, I hope.

Mr. Speaker: The time is not being curtailed; rather, we are having it extended so that the guillotine could be applied at six o'clock.

Mr. Speaker: The question is:

"That rule 292'(2) of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the Finance Bill, 1966, in so far as it relates to the hour at which every question necessary to dispose of the Bill has to be put be suspended.".

The motion was adopted.

Mr. Speaker: The motion is adopted, and the rule is suspended

Shri Satya Narayan Sinha: I would like that this guillotine should be applied at six o'clock, including all the stages, including the passing of the Bill.

Shri Hari Vishnu Kamath: If necessary, it may be extended to 7 P.M.

Mr Speaker: That would not be possible, because the President is unveiling the portrait.

Shri Ranga (Chittoor): Does mean that the third reading also would be over today?

Mr. Speaker: Yes.

Shri Ranga: How much time would be available for the third reading?

Mr. Speaker: We shall finish that within one hour.

12.07/hrs.

FINANCE BILL 1966-contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Sachindra Chaudhuri on the 29th April, 1966, namely:-

> "That the Bill to give effect to the financial proposals of the

Government financial year 1966-67, be taken into consideration.".

भी शिव नारायण (वांसी): जब गिलो-टीन हो रहा है, तब पांच बजे क्यों न खत्म कर दिया जाये ?

मध्यक्ष महोदय : पूरा वक्त भी तो मिलना चाहिए ।

Shri Sheo Narain: If guillotine is going to be applied, why should we sit unnecessarily till 6 P.M.?

पांच बजे गिलोटीन करा दीजिए।

डा॰ राम मनोहर लोहिया (फर्रुखा-बाद) : मध्यक्ष महोदय, मेरा एक विणेषा-धिकार का सवाल था। वह खाद्य मन्त्री के खिलाफ नहीं है वह दसरा है।

ध्यथा महोदय : वह अन्न मंत्री के खिलाफ़ हां या किसी भीर के खिलाफ़ हो, उसको इस वक्त नहीं लिया जा सकता है।

डा० राम मनोहर लोहिया : ग्राप सन तो लीजिए। महाराष्ट्र के एक ग्रखवार में प्रधान मन्त्री के ये शब्द छपे हैं कि सुब्रह्मण्यम साइब किसानों के यहां जा रहे हैं, लोक सभा थोडे ही धनाज दे देगी । लोकसभा का इतना जबदंस्त भ्रपमान हमा है कि मैं भ्राप से कह नहीं सकता हं।

प्रध्यक्ष महोदय : प्रच्छी बात है । मैं इस वक्त इस को नहीं ले सकता है।

डा० राम मनोहर लोहिया: कब लेंगे ?

प्रध्यक्ष महोदय : माननीय सदस्य जन चाहे किसी बात को उठा दें, तो उस को उसी वक्त नहीं लिया जा सकता है।

डा॰ राम मनोहर लोहिया : मेरा कोई भी विशेषाधिकार का प्रश्न भाप ने नहीं लिया है। मैं कहां जाऊं?

ग्रध्यक्ष महोदय : यह नहीं हो मकता है कि माननीय सदस्य जब चाहे कोई सवाल